

[Shri Goray]

on which most of us, excepting the Communist Members here—everybody—feels concerned and rightly so. Therefore, you may allow us to move this motion for adjournment. It is not a censure on the Government but it expresses our deep concern at a particular development.

You will remember, Sir, the other day Shrimati Renu Chakravarty here said that all these things were exaggerated. I suppose even the Prime Minister was under the impression that all these were not completely true. But, now, all of a sudden, we find that fighting has broken out in Lhasa. Thus is not a sudden development. So many things must have happened before that. Therefore, I say, this is a development which threatens us also. Supposing tomorrow there is more fighting in Tibet and refugees come to our border. There will be such an immense pressure on our border that India will get involved willy-nilly. Therefore, I think, this matter should be discussed here. It is not a censure move against Government. And, I submit that before you decide to rule it out, you should ponder over it.

**Mr. Speaker:** Regarding the desire to have a discussion on the subject, I can only say this much. The argument that is advanced is that if fighting should develop, a number of people would be forced to leave their hearths and homes and come away to this side. That could be said with respect to any internal trouble in any one of our adjacent countries. What will happen if they come here? If they come here, let us look after the problem, then—when it arises.

**Shri C. D. Pande:** The problem has arisen.

**Mr. Speaker:** Therefore, this can be said easily of Mongolia and North China. Some of them may come and ask for refugee here. Whether it is a matter for an adjournment motion or not, it is for me to decide. I have to

decide whether we are at all concerned with a particular matter and whether it is a matter of interfering with the internal administration of a particular State. All that we are concerned with is this. We are on friendly terms with a neighbouring State with which we have to deal. The internal affairs of a State have never been discussed in this House. I am not going to allow, either directly or indirectly, any discussion regarding this matter. (Interruptions)

I have disallowed this. Now, let us proceed to the next item—Papers to be laid on the Table.

12.18 hrs.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table, under sub-section (2) of Section 3 of the All India Services Act, 1951, a copy of each of the following Notifications—

- (1) G.S.R. No. 298, dated the 14th March, 1959, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (2) G.S.R. No. 299, dated the 14th March, 1959, making certain amendment to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955 [Placed in Library. See No. LT-1310/59]

##### AMENDMENT TO CUSTOMS AND CENTRAL EXCISE DUTIES REFUND (FIXED RATES) RULES

The Deputy Minister of Finance (Shri B. B. Bhagat): Sir, I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excise and Salt Act, 1944, a copy of Notification No. G.S.R. 273, dated the